

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAIPUR BENCH, JAIPUR**

**ORDER SHEET**

**ORDERS OF THE TRIBUNAL**

10.01.2014

OA No. 291/00010/2014

Mr. S. Shrivastava, Counsel for applicant.

Heard the learned counsel for the applicant. Learned counsel for the applicant submits that the applicant was removed from service vide order dated 27.09.2013 (Annexure A/1). However, being aggrieved by this order, the applicant filed an appeal dated 08.11.2013 to the Appellate Authority (Annexure A/2). Vide order dated 20.12.2013, the Appellate Authority has quashed and set aside the order of removal of the applicant passed by the Disciplinary Authority and directed the Disciplinary Authority to inquire into the matter and decide the case of the applicant according to the provisions of Railway Servants (Discipline & Appeal) Rules (Annexure A/3). But inspite of the clear order of the Appellate Authority, the applicant is not being allowed to join at his place of posting i.e. under respondent no. 3 nor he is being allowed to mark his attendance in the office. The applicant has the apprehension that he will also not be paid salary for this period. He has already submitted his joining report to respondent no. 2 and has given a representation to this effect to the Chief Personnel Officer, West Central Railway and General Manager, North Western Railway, Jaipur. These representations are on record at Annexures A/4 & A/5.

Accordingly, Respondents nos. 1 & 3 are directed to decide the representations of the applicant (Annexure A/4 & A/5) within a period of one month from the date of receipt of a copy of this order by passing a reasoned & speaking order according to the provisions of law.

If the applicant is still aggrieved by the decision of the respondents, he is at liberty to file substantive OA.

With these observations, the OA is disposed of with no order as to costs.

*Anil Kumar*  
(Anil Kumar)  
Member (A)

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